

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

**CP/CA No. 153(ND)/2017
Appeal No. 19/2017**

IN THE MATTER OF:

**Deepak Arora
Vs
Registrar of Companies**

.... APPLICANT / PETITIONER

.... RESPONDENT

**SECTION:
Under Section 252(1)**

Order delivered on 23.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

:- Mr. Sovgat Sinha, Advocate
Mr. Manoj Kumar, Advocate

For the Income Tax Department

:- Ms. Easha Kadian, Standing Counsel

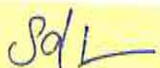
For the ROC/RD (NR) Delhi

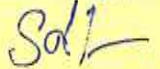
:- Mr. Manish Raj, Company Prosecutor

ORDER

One last opportunity is granted to the Income Tax Department to file its observations. Let the needful now be done within two weeks with a copy in advance to the Ld. Counsel for the Applicant. Reply filed by the ROC has already been taken on record. Rejoinder, if any, be filed before the next date of hearing with a copy in the advance to the counsel opposite.

List for argument on 21st February 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

**Deepak Kumar
23.01.2018**